



ITEM NO.8

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1057/2024

DAYARAM @ SHUBHKARAN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY IA NO. 10259/2025(GRANT OF BAIL) IS LISTED
UNDER THIS ITEM]

IA No. 10529/2025 - GRANT OF BAIL

Date : 13-02-2025 This matter was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. Rudreshwar Singh, Sr. Adv.
Mr. Kaushik Poddar, AOR
Ms. Tanishka, Adv.
Mr. Arpita Mishra, Adv.
Ms. Ishita Singh, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the
following
O R D E R

IA NO. 10259/2025:

Taking into consideration the fact that the
occurrence is of the year 1978 and some of the co-
accused haVE been acquitted, coupled with the
further fact that the appellant is 77 years old, we

are inclined to grant bail to the appellant, subject to the terms and conditions that may be imposed by the Trial Court.

Accordingly, IA No.10259/2025 is allowed.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR